

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A./100/3496/2014

New Delhi, this the 28th day of November, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri Mohd. Ilyas,
Executive Engineer (Civil)
S/o Shri Mohd. Quasim
Shahdara North Zone
Delhi-110036

... Applicant

(None appeared)

Versus

1. Lt. Governor of Delhi
Government of NCT of Delhi
Raj Niwas,
Delhi
2. East Delhi Municipal Corporation
(Through its Commissioner),
1st Floor, 419, Udyog Sadan
Patpar Ganj Industrial Area,
Delhi
3. The Commissioner
East Delhi Municipal Corporation
1st Floor, Udyog Sadan
Patpar Ganj Industrial Area,
Delhi
4. Director (Personnel)
East Delhi Municipal Corporation
419, Udyog Sadan
Patpar Ganj Industrial Area,
Delhi

... Respondents

(None appeared)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

The O.A. was listed yesterday. Since there was no representation on behalf of applicant, the OA was directed to be listed today for dismissal.

2. There is no representation for the applicant even today. The O.A. is, therefore, dismissed for default. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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